

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 127

IA Nos. 144/2024, 626/2024, 810/23, 921/22, 2806/23, 140/2024, 141/2024
in
CP (IB) No. 125/Chd/Hry/2021
(Admitted)

IN THE MATTER OF:

Aviagen India Poultry Breeding Company
Pvt. Ltd.

...Petitioner

Vs.

Hygiene Feeds & Farms Pvt. Ltd.

...Respondent

Under Section: 9, 19(2), Section 33(1)(b)(i) to (iii) r/w Sec 33(3), 66(1), IBC
2016, Rule 11 of NCLT, 2016.

Due to paucity of time, the matter could not be taken up today,
hence the matter is adjourned to 29.07.2024.

Sd/-

Court Officer

Preeti
06.06.2024